## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.100/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Smt. Vatsalabai Shinde

V/s

M/s. Inventa Electro Systems (Nasik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

23/11/2012

1. ). G. DHANURE Advocate (Adv. to, Res. pos. 1 to 3)

## ORDER

## T.C.P. No. 100/397-398/CLB/MB/MAH/2014

- None present from the side of the Petitioner.
- The Learned Representative of the Respondent is present. He states that a
  Proposal of Consent Terms is circulated and yet to be finalized. Hence the
  matter is to be adjourned. Adjourned to 11.01.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.11.2017. M.K. Shrawat Member (Judicial)

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